

subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

(ii) Tea Board

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move the following:

"That in pursuance of Section 4 (3) (f) of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 4 (3) (f) of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

The Motion was Adopted

(iii) National Shipping Board

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to move the following:

"That in pursuance of Section 4 (2) (a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four of the National Shipping Board, subject to other provisions of the said Act."

MR. SPEAKER: The questions is:

"That in pursuance of Section 4 (2) (a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act."

The motion was adopted.

14.32 hrs

WILD LIFE (PROTECTION) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI MUKUL BALKRISHNA WASNIK: On behalf of Shri Kamal Nath, I beg to move for leave to withdraw the Bill further to amend the Wild Life (Protection) Act, 1972.

MR. SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Wild Life (Protection) Act, 1972."

The Motion was adopted